

अगर वह बैलट पेपर सही हैं तो बुरी बात है, वह यहां कैसे आए और दूसरे हैं तो कैसे आए ?

I will ask the Home Minister and if I am satisfied then I will give my decision tomorrow.

(Interruptions)

MR. SPEAKER : That has been decided yesterday. There cannot be any more. The House decided yesterday.

श्री मनोराम बागड़ी : आकाशवाणी के बारे में जो कहा...

MR. SPEAKER : I will tell the hon. Members....

(Interruptions)

MR. SPEAKER : Not allowed. I have not allowed it.

(ब्यवधान)

अध्यक्ष महोदय : मैं बताना चाहता हूं मेम्बर्स जो यहां प्रेस के भी हैं, रेडियो के भी हैं और दूरदर्शन के भी हैं वह जरा सुन कर करें तो अच्छा रहेगा क्योंकि किसी का नाम मिट जाता है, किसी का आ जाता है तो वह बुरा लगता है।

SHRI K. MAYATHEVAR : 50,000 families have been butchered.

(Interruptions)

MR. SPEAKER :

मैंने बता तो दिया आपको।

I have told Dr. Kulandaivelu that I will take it into consideration. We will consider it.

(Interruptions)

MR. SPEAKER :

मैंने कह दिया है कि मेरे कंसिड्रेशन में है।

I have it under my consideration. Please sit down. We will take up one by one.

Papers to be laid on the Table.

12.10 hrs.

PAPERS LAID ON THE TABLE

An explanatory Statement giving reasons for immediate legislation by the Arms (Amendment) Ordinance, 1983.

THE MINISTER OF HOME AFFAIRS (SHRI P.C. SETHI) : I beg to lay on the Table an explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Arms (Amendment) Ordinance, 1983, under rule 71 (2) of the Rules of Procedure and Conduct of Business in Lok Sabha. [Placed in Library. See No. LT-6684/83].

Paraffin Wax (Supply, Distribution and Price) Amendment Order, 1983.

THE MINISTER OF ENERGY (SHRI P. SHIV SHANKAR) : I beg to lay on the Table a copy of the Paraffin Wax (Supply, Distribution and Price Fixation) Amendment Order, 1983 (Hindi and English versions) published in Notification No. G.S.R. 493 (E) in Gazette of India dated the 16th June, 1983 under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-6685/83].

Report of Court of Enquiry into the causes of accidents in Bhatti Mines in Delhi on 10th, 16th and 24th June, 1983.

THE MINISTER OF LABOUR AND REHABILITATION (SHRI VEERENDRA PATIL) : I beg to lay on the Table a copy of Report (Hindi and English versions) of Court of Enquiry into the causes of accidents in Bhatti Bajri Mines in the Union Territory of Delhi, on 10th, 16th and 24th January, 1983. [Placed in Library. See No. LT-6686/83].